(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library See no. LT 5430/94]

II. (A) A copy each (in Englsih and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs, under sub-section (3) of section 642 of the Companies Act, 1956 :—

- (i) G.S.R. No. 677 (E), dated the 29th October, 1993, publishing the Cost Accounting Records (Soaps and Detergents) Rules, 1993.
- (ii) G.S.R. No. 678 (E), dated the 29th October, 1993, publishing the Cost Accounting Records (Cosmetics and Toiletries) Rules, 1993.
- (Hi) G.S.R. No. 744 (E), dated the 10th December, 1993, pbulishing the Companies (Acceptance of Deposits) (Amendment) Rules, 1993 [Placed in Library See no. LT 5429/94]

11. (B) A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs) Notification G.S.R. No. 96 (E), dated the 14th Feburary, 1994, pbulishing the Mono-polies and Restrictive Trade Practices (Amendment) Rules, 1994, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. *See* no. LT 5427/94]

H (C) A copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), under subsection (3) section (3) of section 641 of the Companies Act, 1956 :—

- G.S.R. No. 756 (E), dated the 16th December, 1993, regarding revision of rates of depreciation under Schedule dule XTV of the said Act.
- (ii) G.S.R. No. 48 (E), dated the 1st February, 1994, amending Schedule XIII of the said Act. [Placed in Library. *See* no. LT 5428/94]

Report and Accounts (15)92-93) of Bharat Bhari Udyog Nigam Ltd., Calcutta, and Bharat Leather Corporation Ltd., Agra

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPTT OF INDUSTRIAL DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPTT. OF HEAVY INDUSTRY) (SHRIMATI KHR1SHNA SAHI): Sir I lay on the Table :—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) (a) Annual Report and Accounts of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1992-93, togetherwith the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Statement by Government accepting above Report. [Placed in Library. See no. LT 5433/94]
- (ii) (a) Seventeenth Annual Report and Accounts of the Bharat Leather Corporation Ltd., Agra, for the year 1992-93, together with the Auditors Report on the Accounts and the comments of theCea&fo&er and Auditor General of India thereon.
- (b) Statement by Government accepting the above Report.

U. Statement (in English and Hindi) giving reasons for me delay in laying the pfcpfcrs mentioned at 1 (i) above. [Placed in Library *See* no. LT 5434/94].

RSPORT OF THE PUBLIC ACCOUNES COMMITTEE

SHRI VBREN J. SHAH (MAHARASH-TRA) : Sir, I lay on the Table a copy (in English and Hindi) of the .Sixty-sccond Report port of ftp Public Accounts Cominittee .on acton taken on the Ninth Report (10th Lok Sabha) on Metro Railway, Calcutta—.Procurement of Sophisticated Signalling Eeuipment.